

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SARE GURUGRAM PVT. LTD.

RELEVANT PARTICULARS	
1. Name of corporate debtor	SARE Gurugram Pvt Ltd
2. Date of incorporation of corporate debtor	March 09, 2021
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2006PTC152635
5. Address of the registered office and principal office (if any) of corporate debtor	E-7/12, LGF, Malviya Nagar New Delhi South Delhi - 110017 India
6. Insolvency commencement date in respect of corporate debtor	Order pronounced on March 9, 2021. Order Received on March 10, 2021
7. Estimated date of closure of insolvency resolution process	September 5, 2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ajit Gyanchand Jain Registration No :- IBBI / IPA-001 / IP-P00368 / 2017-18 / 10625
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address -204, Wall Street-1, Near Gujarat College, Ellis bridge, Ahmedabad-380006 Email - ajit@vcanca.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address -204, Wall Street-1, Near Gujarat College, Ellis bridge, Ahmedabad-380006 Email - cirp.sare@gmail.com
11. Last date for submission of claims	March 24, 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Ms. Rakesh Verma: IBBI/IPA-001/IP-P-01814/2019-2020/12794 Mr. Sandeep Goel: IBBI/IPA-003/IP-N00073/2017-18/10583 Mr. Vivek Sharma: IBBI/IPA-002/IP-N01077/2020-2021/13442
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Forms under the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 at Download section on Weblink: www.ibbi.gov.in Physical Address: As per Point 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s SARE Gurugram Private Limited on March 9, 2021 (Order received on March 10, 2021).

The creditors of M/s SARE Gurugram Private Limited, are hereby called upon to submit their claims with proof on or before March 24, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class – Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: March 12, 2021
Place: Ahmedabad

Ajit Gyanchand Jain
Insolvency Professional
IBBI /IPA-001/IP-P00368/2017-18/10625


Ajit Gyanchand Jain
(Interim Resolution Professional)